

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:2449
ANSWERED ON:10.03.2011
RESERVATION IN PANCHAYATI RAJ INSTITUTIONS
Sainuji Shri Kowase Marotrao

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the 73rd Constitutional amendment provides for mandatory reservation of persons belonging to Scheduled Castes and Scheduled Tribes in the Panchayati Raj Institutions;

(b) if so, the details thereof; and

(c) the names of the States/U.Ts. who have introduced and those who are yet to introduce the aforesaid constitutional provision?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI VILASRAO DESHMUKH)

(a) & (b): Yes Madam. Article 243D of the Constitution provides that seats shall be reserved for the Scheduled Castes and Scheduled Tribes in every Panchayat and the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election in that Panchayat as the population of the Scheduled Castes in that Panchayat area or of the Scheduled Tribes in that Panchayat area bears to the total population of that area and such seats may be allotted to rotation to different constituencies in a Panchayat.

Not less than one-third of the total number of seats reserved under clause (1) shall be reserved for women belonging to the Scheduled Castes or, as the case may be, the Scheduled Tribes

Not less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats to be filled by direct election in every Panchayat shall be reserved for women and such seats may be allotted by rotation to different constituencies in a Panchayat.

The offices of the Chairpersons in the Panchayats at the village or any other level shall be reserved for the Scheduled Castes, the Scheduled Tribes and women in such manner as the Legislature of a State may, by law, provide.

Provided that the number of offices of Chairpersons reserved for the Scheduled Castes and the Scheduled Tribes in the Panchayats at each level in any State shall bear, as nearly as may be, the same proportion to the total number of such offices in the Panchayats at each level as the population of the Scheduled Castes in the State or of the Scheduled Tribes in the State bears to the total population of the State.

(c): All the States / UTs have implemented these provisions in the law to the extent applicable to them except Andaman & Nicobar Island. Andaman & Nicobar Island has not made any reservation for Scheduled Tribes as the ST population is governed by Tribal Council. Under Clause (3A) of Article 243 M of the Constitution of India, there is no provision for reservation of seats for Scheduled Castes in Arunachal Pradesh.